

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) (i) G.P. Fund—Rs. 71.29 lakhs.

(ii) Pension—Rs. 2.05 lakhs per month.

(c) (i) G.P. Fund—Rs. 13.61 lakhs.

(ii) Pension—Rs. 42,950 and £79/- per month.

(d) The amounts verified by Pakistan as given against part (c) have been authorised for payment. Information about the amounts actually paid is being collected and will be laid on the Table of the House in due course.

(e) Under the existing arrangements between the two countries each Accounts Officer in India will prepare and send to the Accounts Officer in Pakistan, at whose instance payment has been made, a schedule of debts. On receipt of a similar schedule from the Accounts Officer in Pakistan, the net amount payable or receivable will be arrived at from the inward and outward schedules exchanged between the two Accounts Officers, and the payment of the net amount due to either country will be made by means of a demand draft. The amount of money received from Pakistan with regard to these claims under this arrangement is being collected from the Accounts Officers concerned, and a statement will be laid on the Table of the House as soon as possible.

CONSTRUCTION OF WELLS AT GURGAON

887. Shri Jangde: Will the Minister of Home Affairs be pleased to state:

(a) whether the Special Police Establishment received complaints about fraud in the construction of wells at Gurgaon, by the Delhi Aviation Division, C.P.W.D.; and

(b) if so, whether any investigations were made into the matter and the results thereof?

The Minister of Home Affairs (Dr. Katju) (a) A complaint was received by the Special Police Establishment in August 1950 with regard to 14 works carried out by the Central Public Works Department. Amongst these there was a reference to certain wells constructed at the Gurgaon landing ground during 1943. This complaint did not supply specific details.

(b) These matters were gone into in association with the complaint and

it was found on investigation that there was no material evidence making out an offence. This particular complaint was too vague and old to be capable of verification. The investigation was therefore closed.

विश्वविद्यालयों को अनुदान

८८८. सेठ गोविन्द दास : क्या शिक्षा मंत्री यह बतलाने की कृपा करेंगे कि क्या सरकार राष्ट्रभाषा की उन्नति और प्रचार की दृष्टि से हिन्दी माध्यम द्वारा उच्चतम शिक्षा देने वाली संस्थाओं और विश्वविद्यालयों को कुछ विशेष अनुदान देने का विचार कर रही है ?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Except in the case of the Central Universities, University education, regardless of the medium of instruction, is the responsibility of State Governments. A scheme for the expansion of the Hindi Departments at the Delhi and Banaras Hindu Universities has already been accepted in principle and grants sanctioned to them. Schemes for the development of Hindi Departments in the Universities of Visva-Bharati, Nagpur, Madras, Annamalai, Allahabad and Lucknow are also under consideration.

TRAINING OF DISPLACED PERSONS IN ARTS AND CRAFTS IN PUNJAB

889. Prof. D. C. Sharma: (a) Will the Minister of Rehabilitation be pleased to state how many displaced persons were trained in different Arts and Crafts in the years 1951 and 1952 at different training centres in the Punjab?

(b) How many of them were given Government aid as loan or grant to pursue the crafts they were trained in?

(c) What amount was given on loan or grant during this period to such trained persons?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). Information is being collected and will be laid on the Table of the House in due course.

AUDIT REPORTS OF DEFENCE SERVICES

890. Sardar A. S. Saigal: (a) Will the Minister of Finance be pleased to state whether the Audit Reports of different Defence Services for 1949-50